

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 358/MP/2023 along with IA Nos.90/2023 and 33/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Rewa Ultra Mega Solar Limited (RUMSL) and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Abhishek Nangia, Advocate, TPSL
Shri Aashwyn Singh, Advocate, TPSL
Shri Niles Purohit, Advocate, TPSL
Shri Yash Soni, Advocate, MPPMCL
Shri Aditya Singh, Advocate, RUMSL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. As the matter was being adjourned, the Commission deemed it appropriate to grant another opportunity to Respondent No.3, Indian Railways (West Central Railway), to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. In the meantime, the parties shall maintain the *status quo* till the next date of hearing.

3. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

